

## **Vijayabharathi Sayani appointed Acting Chairperson of NHRC after Justice Arun Mishra retires**

<https://www.barandbench.com/news/vijayabharathi-sayani-acting-chairperson-nhrc>

Vijayabharathi Sayani took over the charge after retired Supreme Court judge, Justice Arun Mishra's term as Chairperson ended on June 1.

Vijayabharathi Sayani has been appointed as the Acting Chairperson of the National Human Rights Commission (NHRC).

Sayani took over the charge after former Supreme Court judge, Justice Arun Mishra's term ended on June 1.

The new appointment was notified on June 3 by the Union Ministry of Home Affairs.

"The President, under Section 7(1) of the Protection of Human Rights Act, 1993, is pleased to authorise Smt Vijaya Bharathi Sayani, Member, National Human Rights Commission, to act as the Chairperson of the National Human Rights Commission, with effect from 02.06.2024, until the appointment of a new Chairperson in the NHRC to fill such vacancy," the notification read.

Sayani was appointed as an NHRC member in December 2023 and had earlier practiced as an advocate before the Telangana High Court.

She has served in various capacities for numerous professional and social organizations, including the Anjani Matha Seva Trust, the Samvardhinee Nyas, and Pragna Bharati, all of which focus on the holistic and multi-dimensional empowerment of women.

She has conducted over 100 workshops for female students at various colleges to raise awareness about various issues and rights and has received several awards from different organizations for her contributions to women's welfare.

## 60% garbage along Rly tracks cleared, MCD sends ₹6cr bill

<https://www.msn.com/en-in/news/India/60-garbage-along-rly-tracks-cleared-mcd-sends-6cr-bill/ar-BB1nvi66#>

The Municipal Corporation of Delhi (MCD) has removed around 60% of the 28,000 tonnes of garbage around railway lines in the Capital, senior officials aware of the matter said, adding that it has set a deadline of June 30 to clear the tracks of waste.

MCD has also sent Northern Railways a bill of ₹6 crore for the lifting and processing of the garbage

Delhi has a railway line network of 105km which are surrounded by an estimated 48,000 slum dwellings. These areas along the tracks have long been unofficial dumping grounds for garbage — officials state that the two main sources of this waste are railway passengers and slum dwellers.

MCD officials said the civic body has identified and mapped out the nearest dustbins, dhalaos (primary garbage receptacles), and fixed garbage compactor stations to transport the garbage away from the vicinity of tracks.

In May 2023, Northern Railways in compliance with directions issued by monitoring agencies and the National Human Rights Commission (NHRC), had asked MCD to carry out a joint inspection in June that year to assess legacy waste along railway tracks. In an attempt to tackle the jurisdictional issues, the cost for collection.

Last July, MCD had undertaken a pilot project and cleaned around 1,600 metric tonnes of legacy waste on a stretch between Azadpur and Narela. Later, in November that year, MCD announced that it was undertaking a drive to clear and dispose solid waste from these sites, which include the stretch from Hazrat Nizamuddin to Lodhi Colony station, from Lodhi Colony station to Okhla station, and the area around the Badarpur Border station, among others.

A senior MCD official said **NHRC** is monitoring the progress to clear the tracks. “The previous target for clearing the railway lines was March 31, but this has been extended to June. We hope that the work will be completed by the end of next month. Zonal teams have been deployed in teams headed by sanitation inspectors,” the official said, requesting anonymity.

Cleaning railway lines in the city was also a key feature of the solid waste management action plan finalised by the National Green Tribunal-constituted high-level panel on solid waste management that is headed by lieutenant governor VK Saxena.

The official quoted above said that the cleaning of the tracks needs to be carried out in coordination with railway authorities, as the movement of trains needs to be considered to ensure the safety of sanitation workers. “The clean-up drive can only be taken up in

time slots provided by the railways or under their supervision to ensure safety of the personnel,” the official said

According to MCD regulations, bulk waste producers (those that produce more than 100 kg waste per day) are expected to treat their waste. To tackle jurisdictional issues, the cost for collection, transportation and processing of waste was proposed to be borne in a 70:30 ratio by railways and Delhi agencies.

However, since November 2023, MCD has been lifting waste along the tracks, and has sent Northern Railways a bill of ₹6 crore, based on the work that has been executed so far, with officials stating that the cost of transporting and processing waste is coming out to be around ₹5,125 per tonne.

A second official said that MCD regularly coordinates with the railways over payment.

“In this regard, a letter on December 15, 2023 was sent to railways to pay ₹3,22,87,500 and subsequently, another letter was sent to railways, for the total waste lifted from the railway track as on January 30 amounting to ₹4,87,05,694. But so far, no payment has been received from railways against this reference, and thereafter another reminder has been sent to make the payment of ₹5,99,86,587 for 16721 metric tonnes waste lifted till March,” the official said.

## **India: Judicial harassment against community rights and human rights defender Ibrahim Dafadar**

<https://www.omct.org/en/resources/urgent-interventions/india-judicial-harassment-against-community-rights-and-human-rights-defender-ibrahim-dafadar>

The Observatory for the Protection of Human Rights Defenders, a partnership of the International Federation for Human Rights (FIDH) and the World Organisation Against Torture (OMCT), requests your urgent intervention in the following situation in India.

### Description of the situation:

The Observatory has been informed about the ongoing judicial harassment of Ibrahim Dafadar, a 32-year-old human rights defender from the village of Nawdapara, Murshidabad District, West Bengal State. Mr Dafadar is the Secretary of the local Amra Simantabasi committee. The Amra Simantabasi are resident-based committees representing the interests and defending the rights of the populations living in the areas near the border with Bangladesh. Over the past few years, Mr Dafadar has been engaged in the promotion of social development, the documentation of violations committed by the Border Security Force, and the exposure of local corrupt practices. These activities have made him a target of local politicians and their police associates.

On March 10, 2024, Mr Ibrahim Dafadar received a summons under Section 107 of the Indian Code of Criminal Procedure (CrPC) through the Bagdah police station, ordering him to appear before the Executive Magistrate of Bongaon District. Section 107 of the CrPC refers to the summoning powers of an Executive Magistrate in cases where there is a well-founded suspicion that a person “is likely to commit a breach of the peace or disturb the public tranquillity or to do any wrongful act that may probably occasion a breach of the peace or disturb the public tranquillity”. Mr Dafadar is unaware of any act he may have committed that would constitute such an offence. He believes that the summons constitutes a retaliation for his human rights work, and that it is part of a plot between local politicians and police officers to implicate him in a fabricated criminal case.

On March 12, 2024, Mr Dafadar appeared before the Executive Magistrate of Bongaon District and was released after paying a bond of INR 1,000 (approx. EUR 11.10). On March 31, 2024, he submitted a complaint to the Superintendent of Police of Bongaon District, alleging an attempt to incriminate him in a trumped-up case. A similar complaint has been filed with the same Superintendent of Police by the residents of Nawdapara in the form of a memorandum signed by nearly 200 heads of family.

The use of summons under Section 107 of the CrPC is a well-known practice in West Bengal State to silence dissent and obstruct human rights work. Ahead of events of public interest – such as religious, social, or political events like administrative elections – it is common for both the lower judiciary and the police in the region to issue summons against human rights defenders and critics of local policies with the aim to

intimidate them and force them into silence through judicial harassment. These practices openly contravene India's international obligations regarding freedom of expression and the protection of human rights defenders, and constitute an unacceptable curtailment of the legitimate work in defence of human rights.

Actions requested:

Please write to the authorities of India asking them to:

- i. Guarantee in all circumstances the psychological well-being of Mr Ibrahim Dafadar, and all other human rights defenders in India;
- ii. Put an immediate end to all acts of judicial harassment against Mr Ibrahim Dafadar, as well as against all other human rights defenders in the country;
- iii. Guarantee in all circumstances the right to freedom of expression, as enshrined in international human right law, and particularly in Article 19 of the International Covenant on Civil and Political Rights (ICCPR), to which India is a state party.

Addresses:

Mr. Narendra Damodardas Modi, Prime Minister of India, E-mail: connect@mygov.nic.in, Twitter: @narendramodi

Mr. Amit Shah, Union Minister of Home Affairs of India, Email: amitshah.mp@sansad.nic.in, Twitter: @AmitShah

Mr. Ajay Kumar Bhalla, Secretary, Ministry of Home Affairs of India, Email: hshso@nic.in

Mr. D. Y. Chandrachud, Chief Justice of India, Supreme Court of India, Email: supremecourt@nic.in

Mr. Shri Devendra Kumar Singh, IAS, Secretary General Chief Executive Officer of the **National Human Rights Commission** of India, Email: sgnhrc@nic.in, Twitter: @India\_NHRC

Mr. Indrajeet Kumar, Focal Point on Human Rights Defenders, National Human Rights Commission of India, Email: hrd-nhrc@nic.in

Ms. Mamata Banerjee, Chief Minister, Government of West Bengal, Email: wb.secyhome@gmail.com

H.E. Mr. Indra Mani Pandey, Ambassador, Permanent Mission of India to the United Nations in Geneva, Switzerland. Email: india.geneva@mea.gov.in

Please also write to the diplomatic representatives of India in your respective countries.

## Vijaya Sayani made acting NHRC chief

**NEW DELHI:** The Ministry of Home Affairs has appointed Vijaya Bharathi Sayani as the acting Chairperson of the National Human Rights Commission (NHRC). Currently an NHRC member, Sayani will serve in the capacity until the new Chairperson was appointed, said a government notification issued on Monday. The decision follows the retirement of former NHRC chief Justice Arun Kumar Mishra on June 1. ns

## तीन घंटे के अंदर हत्या का किया खुलासा, आरोपित गिरफ्तार

<https://rashtrachandika.com/172283/>

हनुमना। जिले के हनुमना थाना पुलिस द्वारा एक हत्या की गुथी महज 3 घंटे में सुलझा ली गई है। पुलिस ने जहां आरोपित को गिरफ्तार कर न्यायालय में पेश कर दिया है जहां से उसे जेल भेज दिया गया है आरोपित की पहचान राम जी कोल उर्फ ददौली पिता पन्नालाल कोल उम्र 40 वर्ष निवासी सागर कल के रूप में की गई है।

क्या थी घटना

घटना की जानकारी देते हुए थाना प्रभारी राजेश पटेल ने बताया कि सोमवार की सुबह फूलमती कोल पत्नी जगजीवन कोल उम्र 46 वर्ष थाने में आकर रिपोर्ट दर्ज कराई कि बीती रात राम जी ने उनके देवर लक्षण धारी उर्फ राजू कोल उम्र 36 के साथ मारपीट की थी।

जिसके कारण उसकी आज सुबह मौत हो गई है। सूचना मिलने के साथ ही पुलिस ने न केवल 302 का अपराध पंजीकृत कर सबसे पहले आरोपित को गिरफ्तार करने के लिए दो अलग अलग टीमों का गठन किया। देर दोपहर गांव से कुछ दूर स्थित सुनसान इलाके में दबिश देखकर पुलिस आरोपित को गिरफ्तार कर लिया।

पुलिस ने आरोपित के विरुद्ध 302 का मामला पंजीकृत कर मांगे को विवेचना में लिया है। केंद्रीय जेल में दो कैदियों की मौत पर जेल प्रबंधन की सफाई बोले-हार्ट, बीपी और शुगर की थी बीमारी

### केंद्रीय जेल रीवा के दो कैदियों की मौत

विगत दिनों 2 दिन के भीतर केंद्रीय जेल रीवा के दो कैदियों की मौत का मामला अब गरमाने लगा है। एक और जहां जिला दंडाधिकारी प्रतिभा पाल लेना केवल रात में केंद्रीय जेल विभाग पहुंचकर निरीक्षण किया है बल्कि दूसरी और अब जेल प्रशासन अपनी सफाई दे रहा है।

जिसके बाद जेल के भीतर की व्यवस्थाओं पर प्रश्न चिन्ह उठने लगे। बता दे कि एक बंदी की मौत गत शुक्रवार जबकि दूसरे बंदी की मौत गत शनिवार को हुई। हलांकि पूरे मामले में अब जेल अधीक्षक सतीश उपाध्याय ने सफाई दी है। उन्होंने बताया कि दोनों कैदी कई बीमारियों से ग्रसित थे।

### दो दिनों के भीतर दो कैदियों की हुई मौत

दरअसल पूरा मामला सुर्खियों में तब आया जब गत शुक्रवार शाम एक बंदी की मौत हो गई। मामला तब और गरमा गया जब शनिवार को भी एक बंदी की मौत हो गई। शुक्रवार को हुई मौत के बाद बंदी के परिजनों ने जेल प्रशासन को मौत का जिम्मेदार ठहराया। इसके साथ ही धरने पर अड़ गए।

उनका आरोप था कि हम तब तक शव का पोस्टमॉर्टम नहीं कराएंगे। जब तक हमें कोई उचित आश्वासन नहीं मिलता। प्रशासनिक अमले के मौके पर पहुंचने और न्यायिक जांच के आश्वासन के बाद मामला किसी तरह शांत हो पाया था। बता दे गढ़ निवासी सुधाकर सिंह पिता जनार्दन सिंह लगातार 2023 से 307 और अन्य धाराओं में केंद्रीय जेल रीवा में बंद था।

## परिजनों ने लगाया था आरोप

मृतक के भाई प्रभाकर सिंह के मुताबिक सुधाकर की तबीयत बीते कुछ महीनों से खराब रहती थी। हार्ट की बीमारी के चलते तबीयत बिगड़ने पर उसे रीवा के संजय गांधी अस्पताल में भर्ती कराया गया था। परिजनों का आरोप है कि बंदी सुधाकर सिंह की मौत जेल प्रशासन की लापरवाही से हुई है।

हमने बार-बार कहा था कि उनकी तबीयत अब ठीक नहीं रहती। उन्हें अच्छे इलाज और देखभाल की जरूरत है। मौके पर धरना देने वाले पार्षद विनोद शर्मा ने कहा कि रीवा केंद्रीय जेल की हालत अंधेर नगरी चौपट राजा टके शेर भाजी टके शेर खा जा की तरह हो गई है।

हमने 7 घंटे इस बात को लेकर धरना दिया कि कैदी की मौत के बाद घंटों तक उसके हाथ में हथकड़ी क्यों लगाई गई। जेल के कैदियों को चंदा देना पड़ता है नहीं तो उन्हें प्रताड़ित किया जाता है। हमने इसी बात का विरोध किया जिसके बाद कलेक्टर ने भी जिला जेल का निरीक्षण किया है।

## दोनों कैदियों को थी हार्ट, बीपी-शुगर की बीमारी

वहीं केंद्रीय जेल में दो कैदियों की मौत पर जेल अधीक्षक एस के उपाध्याय का कहना है कि 31 मई और 1 जून को दो कैदियों की मौत हुई है। 30 तारीख को गढ़ थाना क्षेत्र के रहने वाले कैदी सुधाकर सिंह की शाम 5 बजे अचानक तबीयत खराब हुई। जिसे अस्पताल में भर्ती करवाया गया।

मेडिकल कॉलेज के डॉक्टरों ने उसे आईसीयू और फिर वेंटीलेटर में रख लिया। लेकिन इलाज के दौरान उसकी मौत हो गई। बंदी ब्लड प्रेशर और हार्ट का पेशेंट था। जिसे 1 सप्ताह पहले भी इलाज के लिए मेडिकल कॉलेज में भर्ती करवाया गया था।

अधीक्षक ने बताया कि दूसरे कैदी की मौत 1 जून को रात साढ़े 8 बजे हुई है। जो सीधी जिले के बहरी का रहने वाला था। पॉस्को एक्ट के जुर्म में वो आजीवन कारावास की सजा काट रहा था। जिसकी उम्र लगभग 68 साल थी। वो भी बीपी, शुगर का मरीज था। जिसे हार्ट की समस्या भी थी।



## न्यायिक जांच के लिए अधिकारी नियुक्त

दोनों कैदियों की जांच के लिए डी.जे. ने न्यायिक दंडाधिकारी को नियुक्त कर दिया है। दोनों कैदियों के मृत्यु की जांच की जाएगी। इसके अलावा मानवाधिकार आयोग,राज्य मानवाधिकार और **राष्ट्रीय मानवाधिकार आयोग** भी मृत्यु के कारणों की जांच करता है।